

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1353
ANSWERED ON:05.03.2013
RECOMMENDATIONS OF UNHRC
Dhruvanarayana Shri R.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the recommendations made by the United Nations Human Rights Commission (UNHRC) at the recent Universal Periodic Review (UPR) on torture by armed forces, death penalty and for an anti-discrimination legislation;
- (b) if so, the details thereof;
- (c) whether the Union Government has rejected a majority of such recommendations made by the UNHRC;and
- (d) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) & (b) Yes, Madam. United Nations Human Rights Council (UNHRC) has established the procedure of Universal Periodic Review (UPR), the objective of which is to improve the human rights situation in all Member States through peer review. This process involves a review of the human rights record of all UN Member States. UPR of India was held in May 2012 which witnessed 83 countries speaking on this occasion.

(c) & (d) India has accepted 83 recommendations. It is informed that the recommendations are made by the Member countries and not by UNHRC. It is up to the State under review to accept or reject these recommendations. The 83 recommendations accepted by India covers a wide spectrum of issues, which is a very large number and more than four times than the last UPR review of 2008. This shows India's commitment to the UPR process and its desire to implement these recommendations.